

ITEM NO.6

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONTEMPT PETITION (CIVIL) Diary No(s). 4296/2022

(Arising out of impugned final judgment and order dated 05-08-2016 in W.P.(C) No. No. 159/2012 passed by the Supreme Court Of India)

SWAMI ACHYUTANAND TIRTH

Petitioner(s)

VERSUS

AJAY KUMAR BHALLA & ORS.

Respondent(s)

(IA No. 49740/2022 - APPLICATION FOR EXEMPTION FROM FILING THE RESIDENTIAL ADDRESS OF RESPONDENT/CONTEMNOR WITH AFFIDAVIT IA No.20498/2022 - CONDONATION OF DELAY IN FILING)

Date : 17-02-2023 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Ms. Neelam Singh, AOR
Mr. Devendra Singh, Adv.
Mr. Vivek Mishra, Adv.
Mr. Sanchar Anand, Adv.
Mr. Karan Thakur, Adv.
Mr. Vijay Kumar Singh, Adv.
Mr. Sameer Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 The Contempt Petition arises from the judgment of this Court dated 5 August 2016 by which certain directions were issued for the implementation of the provisions of the Food Safety and Standards Act 2006.

- 2 Liberty to implead the Food Safety and Standards Authority of India (FSSAI).
- 3 Notice, returnable on 3 March 2023, shall issue to FSSAI.
- 4 It is clarified that the notice shall not be construed as a notice on contempt and is intended to ensure that FSSAI exercises its statutory powers to duly implement the directions of this Court, in the judgment dated 5 August 2016.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR